

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.111/ND/2016
RT CP No.150/Chd/Hry/2017**

In the matter of:

M/s Atlas Cycles (Haryana) Ltd.

....Petitioner.

Present: Mr.Sudhir K.Makkar, Senior Advocate with Mr.S.P.Singh Chawla, Advocate for the petitioner.
Mr.Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia, Advocate for Sonapat Unit of the petitioner company.
Mr.R.K.Sharma, Mr.Harinder Singh and Mr.Mangal Singh, depositors in person.

Mr.R.K.Sharma representing himself and for his wife Ms.Vidya Sharma and son Rigved Sharma, Harinder Singh and Mangal Singh, whose names have been mentioned in the previous order dated 27.10.2017, have stated that their grievance has still not been redressed. In the previous order dated 27.10.2017, there was a clear direction to Sonapat Unit of the petitioner company to clear the grievances, which these persons had raised and to clarify the stand by way of affidavit by the next date which was 19.12.2017, but despite the expiry of about three months, no such compliance affidavit giving the clarification has been filed.

The petitioner company has filed the supplementary affidavit on behalf of the petitioner company along with the documents. Copy of the same has been supplied to Mr.Gaurav Mankotia representing the Sonapat Unit. The matter be now listed on 23.02.2018 for hearing with a direction to Mr.Vikram Kapoor, the President of the Sonapat Unit of the company to appear in person on the next date to show cause as to why the

compliance affidavit was not filed for proceeding further in the matter and to bring the record of compliance of the directions along with the affidavit in terms of the order dated 27.10.2017. The response to the additional affidavit filed today be filed at least two days before the date fixed with advance copy to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 24, 2018.
Ashwani